GOVERNMENT OF INDIA MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DEPARTMENT OF PENSION AND PENSIONERSØWELFARE)

LOK SABHA UNSTARRED QUESTION NO. 6432 (TO BE ANSWERED ON 12.04.2017)

PENSION AND GRATUITY

6432. SHRIMATI K. MARAGATHAM:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Government has cleared the revised pension benefits as recommended by the 7th Pay Commission;
- (b) if so, the details thereof;
- (c) whether the maximum gratuity and death gratuity will be Rs.20 Lakh and the ceiling on gratuity will increase by 25 per cent whenever the dearness allowance rises by 50 per cent of the basic pay; and
- (d) if so, the details thereof?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Ministerøs Office. (DR. JITENDRA SINGH)

(a) & (b): An OM No.38/37/2016-P&PW(A) (i) dated 4th August, 2016 has been issued by Department of Pension & Pensionersø Welfare for revision of pension of Central Government civil employees retiring on or after 1.1.2016 and OM No.38/37/2016-P&PW(A) (ii) dated 4th August, 2016 has been issued for revision of pension of Central Government civil pre-2016 pensioners/family pensioners in implementation of the 7th Central Pay Commission.

Ministry of Defence (Department of Ex-Servicemen Welfare) have issued a Resolution No.17(1)/2014/D(Pension/Policy) dated 30.9.2016 regarding decisions of the Government on implementation of the recommendations of the 7th Central Pay Commission. A letter No.17(01)/2016-D(Pen/Pol) dated 29.10.2016 has been issued by Ministry of Defence (Department of Ex-Servicemen Welfare) for revision of pension of pre-2016 Defence pensioners/family pensioners.

(c) & (d): As per OM No.38/37/2016-P&PW(A)(i) dated 4th August, 2016, maximum limit of retirement gratuity and death gratuity has been increased from Rs.10.00 lakh to Rs.20.00 lakh w.e.f. 1.1.2016. The ceiling of gratuity will increase by 25% whenever the dearness allowance rises by 50% of the basic pay.
